

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).35585/2022

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No.7424/2008 passed by the High Court of Judicature at Allahabad)

BHURI SINGH @ BHURA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.174834/2022-CONDONATION OF DELAY IN FILING and IA No.174836/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.174835/2022-EXEMPTION FROM FILING O.T. and IA No.174837/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Aarif Ali, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Saleem Khan, Adv.
 Mr. Mujahid Ahmad, Adv.
 Mr. Chand Qureshi, AOR
 Mr. Mohit Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. Delay condoned.
3. Leave granted.
4. Tag with Cr1.A.Nos.1093-1094/2022 @ SLP(Cr1.)Nos.3390-3391/2022.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)